

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 328 of 2020

IN THE MATTER OF:

Vinod Kothari

...Appellant.

Versus

State Bank of India & Anr.

...Respondents.

Present:

**For Appellant: Mr. Kartik Malhotra, Mr. Sanatanam Swaminadhan
and SR Rajagopal, Advocates.**

**For Respondent: Mr. Rajiv Roy, Mr. Rachit Ranjan,
Advocates for R-1.**

**Mr. Vikram Hegde, Mr. Sajan Poovayya,
Mr. Pratibhanu Kharola, Mr. Shantanu Lakhotia,
Advocates for R-2.**

Mr. Avrojyoti Chatterjee, Advocate.

ORDER
(Virtual Mode)

22.02.2021 Learned Counsel for Appellant wants to file Rejoinder to the Reply-Affidavit filed by Respondent No. 1. The same may be filed within two weeks.

Parties to file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, separately within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **19th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.